

the State Governments, the Mineral Auction Rules have been amended by the Ministry of Mines vide notification dated 30.11.2017 to make the auction process simpler and to help the States auction mineral blocks quickly. The notification can be accessed online at [http://www.mines.gov.in/writeraddata/Upload File The%20Mineral%20 \(Auction\)%20 Amending% 20Rules.%202017.pdf](http://www.mines.gov.in/writeraddata/Upload File The%20Mineral%20 (Auction)%20 Amending% 20Rules.%202017.pdf). The major amendments introduced in the rules include providing flexibility to State Governments in auction process, relaxation in net worth requirement for increased participation of bidders in auction of mines, allowing disposal of up to twenty five per cent of total mineral excavated in the previous financial year in case of mines which have been reserved for specified end use and adjustment of upfront payment in full at the earliest against the revenue share.

#### **Mineral blocks in the country**

1040. SHRI SUKHENDU SEKHAR RAY: Will the Minister of MINES be pleased to state:

(a) the details of the mineral blocks along with the cumulative reserves available in the mines of the country, indicating each of the mineral reserves and quantity available thereof, State-wise;

(b) the number of mineral blocks which have already been auctioned between the years 2014 and 2017, including mineral blocks auctioned, quantity of sale proceeds received the details thereof, year-wise;

(c) the number of mineral blocks which are planned to be auctioned in the next 2-3 years, the details thereof mineral-wise and quantity-wise; and

(d) the amendments which have been made in auction rules of the minerals details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the information provided by Indian Bureau of Mines, a subordinate office of Ministry of Mines, the specific information sought is not maintained centrally. However, data for the mineral-wise, State-wise reserves in lease hold and freehold areas for major minerals is available in the National Mineral Inventory (NMI) compiled by the Indian Bureau of Mines. The NMI is a voluminous document, which may be accessed online at <http://www.ibm.nic.in/index.php?c=pages&m=index&id=502>

(b) The Mines and Minerals (Development and Regulation) (MMDR) Amendment Act, 2015 came into effect on 12.01.2015 and the Mineral Auction Rules, 2015 were notified on 20.05.2015. So far 34 major mineral mines have been auctioned in the country. The year-

wise details of the number of major mineral mines auctioned and quantity of estimated sale proceeds over lease period are given in the Statement-I (*See* below).

(c) As per the Mines and Minerals (Development and Regulation) (MMDR) Amendment Act, 2015 and the Rules framed thereunder, the State Governments are devolved upon the responsibility to carry out auction of mineral blocks in accordance with the prescribed law. As per the information provided by the State Governments, at present a total 36 mineral blocks are at the various stages of auction process. The details of these blocks are given in the Statement-II (*See* below).

(d) The Mineral Auction Rules have been amended by the Ministry of Mines *vide* notification dated 30.11.2017 to make the auction process simpler and to help the States auction mineral blocks quickly. The notification can be accessed online at [http://www.mines.gov.in/writereaddata/\(UploadFile/The%20Mineral%20\(Auction\)%20Amendment%20Rules,%202017.pdf](http://www.mines.gov.in/writereaddata/(UploadFile/The%20Mineral%20(Auction)%20Amendment%20Rules,%202017.pdf). The major amendments in the rules include providing more flexibility to State Governments in auction process, relaxation in net worth requirement for increased participation of bidders in auction of mines, allowing disposal of up to twenty five percent of total mineral excavated in the previous financial year in case of mines which have been reserved for specified end use and adjustment of upfront payment in full at the earliest against the revenue share.

***Statement-I***

*Details of the number of major mineral mines auctioned and quantity of estimated sale proceeds over lease period*

Sl. No.	Financial Year	Number of major mineral mines auctioned	Quantity of sale proceeds
1	2	3	4
1	2015-2016	6	Estimated total revenue to the State Governments over the lease period is ₹ 18,145.53 crores with an estimated additional contribution through auction of ₹ 13,032.23 crores. The estimated collections by way royalty, District Mineral Foundation (DMF) and National

1	2	3	4
			Mineral Exploration Trust (NMET) are ₹ 4,565.44 crores, ₹ 456.54 crores and ₹ 91.31 crores respectively.
2	2016-2017	15	Estimated total revenue to the State Governments over the lease period is ₹ 55,213.88 crores with an estimated additional contribution through auction of ₹ 44,501.74 crores. The estimated collections by way royalty, DMF and NMET are ₹ 9,564.42 crores, ₹ 956.44 crores and Rs 191.29 crores respectively.
3	2017-2018 (till date)	13	Estimated total revenue to the State Governments over the lease period is ₹ 62,033.87 crores with an estimated additional contribution through auction of ₹ 46,461.51 crores. The estimated collections by way royalty, DMF and NMET are ₹ 13,903.90 crores, ₹ 1,390.39 crores and ₹ 278.08 crores respectively.
TOTAL		34	Estimated total revenue to the State Governments over the lease period is ₹ 1,35,393.29 crores with an estimated additional contribution through auction of ₹ 1,03,995.48 crores. The estimated collections by way royalty, DMF and NMET are ₹ 28,033.76 crores, ₹ 2,803.38 crores and ₹ 560.68 crores respectively.

***Statement-II****Status of Blocks under e-Auction Process as on 23.02.2018*

States	Name of the Block	Name of Mineral	Reserves (in MT)
1	2	3	4
Chhattisgarh	Guma Limestone block, Tehsil Palari, District Baloda Bazar -Bhatapara	Limestone	124 MT
Jharkhand	Bhangaon, West Singhbhum	Iron Ore	40.29 MT
	Lesliganj, Palamu	Graphite, Quartz	Graphite: 0.6689 MT, Quartz/ Quartzite: 0.2375 MT
	Karondi Sagodi, District Damoh	Limestone	34.32 MT
Madhya Pradesh	Nimarmunda, District Damoh	Limestone	7.51 MT
	Deora-Sitapuri-Udiyapura, District Dhar	Limestone	61.96 MT
	Hinauti-I (Comprtment 767)	Limestone	2.81 MT
	Hinauti-II (Comprtment 766)	Limestone	1.67 MT
	Tikar, District Rewa	Bauxite	1.04 MT
	Pratappura, District Jabalpur	Iron Ore	2.6 MT
	Tikari Gauthana Chiklar, District Betul	Graphite	6.24 MT
Maharashtra	Humdara - Ghodepaiwadi	Bauxite	2.365 MT
	Nanar	Bauxite	7.94 MT
	Thanewasna	Copper	8.02 MT
	Guguldoh	Manganese	0.440 MT
	Parseoni	Manganese	0.159 MT
	Pardi	Limestone	1.94 MT

1	2	3	4
	Gojoli-Somanpalli-Dongargaon	Limestone	43.40 MT
	Lohardongri	Iron Ore	1.48 MT
	Devalmari-Katepalli	Limestone	149.50 MT
	Dubarpeth	Copper	1.343 MT
	Ghungur Block 1	Bauxite	0.80 MT
	Ghungur Block 2	Bauxite	0.320 MT
Karnataka	Sri M Channakesava Reddy (M/s. Sri Lakshmi Narasimha Mining Co). ML No. 2566	Iron Ore	•3.179 MT
	Sri M Srinivasulu, ML No 2631	Iron Ore	9.880 MT
	M/s Mineral Miners and Traders, ML No. 2185 A	Iron Ore	9.224 MT
	Sri H G Rangangouda, ML No. 2148	Iron Ore	63.33 MT
	M/s Kanhaiyalal Dudheria, ML No 2563	Iron Ore	9.260 MT
	M/s Mysore Minerals Limited, ML No. 995	Iron Ore	9.708 MT
	M/s Nidhi Mining Company (Smt. K. M. Parvathamma), ML No. 2433	Iron Ore	10.024 MT
	M/s. Bharath Mines and Minerals. ML No. 2245	Iron Ore	7.577 MT
Odisha	Chandiposhi Block	Iron Ore	32.27 MT
	Purheibahal Block	Iron Ore	39.64 MT
	Behera Banjipali Block	Limestone	4.363 MT
	Garramura Block	Limestone	3.88 MT
	Uskalvagu Block	Limestone	189.524 MT